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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 155/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017**

Name of the Company: Purushottam Mukunddas Lohia & Anr.
V/s.
IPEX India Pvt. Ltd. & Ors.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.

2.

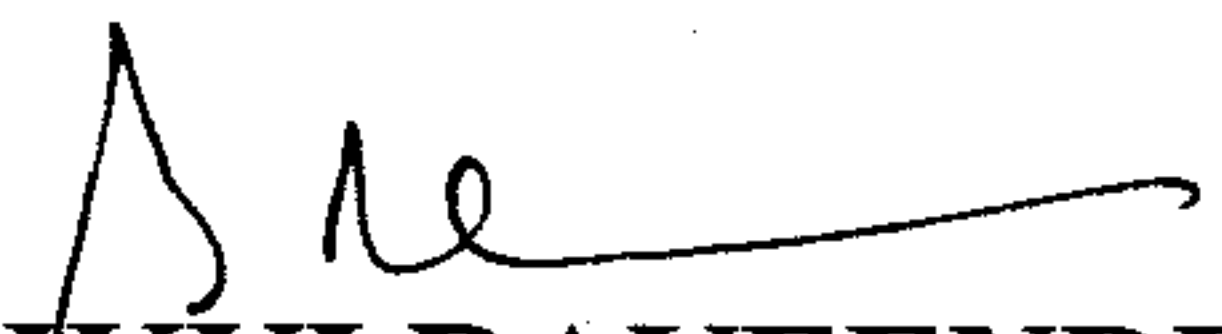
ORDER

None present for Operational Creditor/Petitioner. None present for Respondent.

Operational creditor who moved this application failed to appear before this Tribunal on 09.11.2017 and today also.

Operational creditor failed to comply with direction dated 09.11.2017.

Hence. Petition is dismissed as default. No order as to costs.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 16th day of November, 2017.